

Statement correcting Answer to USQ No. 14 dated 21st February, 1978 re: Large Industrial Houses. The Ministry of Law, Justice and Company Affairs (Shri Shanti Bhushan)

In reply to part (b) of the Question cited above, the figure of 9.63 was shown as the value of assets in Rs. crores in the year 1972 against the industrial house of Madura Coats listed at Sr. No. 41 of Statement 2 furnished in the reply to the Question referred to above. On account of the fact that one of the former

undertakings of the house, namely, Madura Mills Limited had not been taken into consideration in compiling the value of assets of this particular house for the year 1972, the figure of Rs. 9.63 crores shown in the statement is incorrect. The correct figure of the value of assets in 1972 for this house should read Rs. 34.52 crores. Consequently, the value of the per cent increase in 1975 over 1972 should be corrected as 63.2 instead of 434.9 shown in the Statement. The relevant line in the statement will thus be corrected as under:

Sr. No.	Name of the Industrial House.	Asseers (Rs. crores)		% increase in 1975 over 1972
		1972	1975	
41.	Madura Coats Ltd.	34.52	56.33	63.2

12.00 hrs.

**RE. SITUATION IN HYDERABAD
AND SAMBHAL (MORADABAD)**

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I want to draw the attention of the House on the situation in Hyderabad which almost amounts to a break-down of the constitutional run administrative machinery. There is a 42 hour....

MR. SPEAKER: There is no such notice before me. (*Interruptions*).

SHRI JYOTIRMOY BOSU: There is a notice I have given...

MR. SPEAKER: On the break-down of the Constitution?

SHRI JYOTIRMOY BOSU: On the breakdown of the constitutionally run administrative machinery. In 42 hours curfew, nine persons were shot dead. Mostly women were raped by policemen. Thousands of people have been beaten to death. Parliament cannot be a silent spectator on this.

MR. SPEAKER: You give a notice on the breakdown. Then it will come within the rules.

श्री उग्रसेन (देवरिया) : हम ने इस पर एजोर्नमेंट मोशन का नोटिस दिया है। वहाँ पर कोई कानून की व्यवस्था नहीं है, उस पर ध्यान दीजिए। मैंने लिख कर दिया है। . . . (ब्यवधान) . . .

MR. SPEAKER: Please hear me for a minute so that we may be very clear. Why don't you allow me? I am on my legs.

SHRI UGRASEN: **

SHRI PHOOL CHAND VERMA: **

MR. SPEAKER: Don't record. The Speaker has ruled here that sending the army does not make this a central subject. But, if anybody gives notice of the breakdown of the constitutional system, then... (*Interruptions*).

**not recorded.

SHRI UGRASEN: **

MR. SPEAKER: Don't record. I am on my legs. All that won't go on record. I understand the seriousness of the situation, a very serious situation. If I am satisfied that there is a breakdown or likely breakdown of the Constitution, certainly, I have to give an opportunity for discussing the matter. I have to examine that motion that is before me and see to what extent there is a breakdown of the situation. Now every question that comes to me is a law and order question.

SHRI JYOTIRMOY BOSU: Sir, I will read out the notice that I am giving. (*Interruptions*).

SHRI K. LAKKAPPA (Tumkur): Sir, there is an armed gang's attack on the Bank and there is a breakdown of the constitutional machinery in Delhi engineered by the Home Ministry. I have given an adjournment motion. Will you kindly consider that? I have given that. Today, there is no law and order in Delhi.

SEVERAL HON. MEMBERS: rose—

MR. SPEAKER: One at a time.

SHRI K. LAKKAPPA: Mr. Speaker, Sir, will you hear me after that?

MR. SPEAKER: So far as yours is concerned, I will come to you. Mr. Bosu.

SHRI JYOTIRMOY BOSU: Sir, in the twin cities of Hyderabad and Secundrabad, the constitutionally constituted administration has broken down and in Hyderabad, the civil administration is practically non-existent and the army has moved into the twin cities of Hyderabad and Secundrabad last evening for quelling the uprising. The police have resorted to firing and, as the result a

minimum number of nine persons have already died and a Curfew of 42 hours has been clamped. The railways have almost come to a standstill. There is want on destruction of public property including one belonging to the Central Government.

Sir, also a spectre of terror is still haunting. I would like to know what has happened to the minority because there the Muslim women were raped by police men. The husband of a woman was murdered. That is the reason. The Railway Minister is here. Why don't you ask him? (*Interruptions*).

SHRI K. P. UNNIKRIISHNAN (Badagara): I have given notice 193. (*Interruptions*).

MR. SPEAKER: Mr. Bosu, I have your notice before me. You are asking for a statement to be made under Rule 377. I was thinking you had given notice under Rule 184 or 193. You are only wanting to make a statement under Rule 377.

SHRI JYOTIRMOY BOSU: Sir, it is a very serious matter. I cannot bring a motion to censure this government. This is the only course open to me.

MR. SPEAKER: You are on a different point.

SHRI JYOTIRMOY BOSU: I want your ruling. (*Interruptions*)

SHRI SAUGATA ROY (Barrackpore): Mr. Unnikrishnan has given notice under Rule 193 about Moradabad. We want a discussion both about Hyderabad and Moradabad where people belonging to minority community have been killed. (*Interruptions*).

SHRI B. SHANKARANAND (Chikodi): Sir, I rise on a point of order.

MR. SPEAKER: A statement under rule 377 can be had. I am thinking whether debate should be allowed or not.

SHRI B. SHANKARANAND: Sir, my point of order is whether debate can be allowed on the statement under Rule 377.

SHRI SAUGATA ROY: Sir, we want a discussion both on Hyderabad and Moradabad. Mr. Uanikrishnan has given notice under 193 about Moradabad.

MR. SPEAKER: I will look into it.

(Interruptions)

SHRI SAUGATA ROY: Sir, it is a very serious incident. You allow both.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I want to raise a point of order.

MR. SPEAKER: How many points of order at the same time.....?

(Interruptions)

MR. SPEAKER: Shrimati Shanti Devi has raised a point of order.

(Interruptions)

श्रीमती शान्ति देवी (सम्भल) : मेरा व्यवस्था का प्रश्न है। यह मेरे क्षेत्र की बात है। मेरा कहना यह है कि मुरादाबाद सम्मेलन में जो कांड हुआ है यह बहुत जबरदस्त कांड हुआ है। मैं यह नहीं कहती किसे हुआ, किस ने किया। दो साल में यह दूसरी दफा हो चुका है। वहां पर वही अफसर पहले थे और वही आज भी हैं। उनको ट्रांसफर तक नहीं किया गया है। वहां भ्रम प्रकाश गर्ग का एक खांड का कारखाना है, कोल्हू का कारखाना है. . .

MR. SPEAKER: Madam, my difficulty is..... (Interruptions) I cannot hear all of you simultaneously. (Interruptions).

SHRI P. VENKATASUBBAIAH: (Nandyal): Sir, you have already ruled out that it cannot be discussed because there is no constitutional break-down.

MR. SPEAKER: I did not say like that.

SHRI P. VENKATASUBBAIAH: Sir, the Chief Minister, Andhra Pradesh, has ordered for judicial enquiry on the suggestion made by the Opposition. That is the first point. Secondly, the disturbances are mainly due to the bundh call given by some political parties and there is no constitutional break-down.

MR. SPEAKER: That is not a point of order. (Interruptions).... Now, I have called Mr. Kanwar Lal Gupta. I know zero hour is zero hour.

श्री कंवर लाल गुप्त : मेरा प्वाइंट ऑफ ऑर्डर यह है कि दो दिन पहले मैं हैदराबाद गया था. . . .

MR. SPEAKER: That is not a point of order.

SHRI KANWAR LAL GUPTA: Sir, you do not allow me to speak.

श्रीमती शान्ति देवी : मैं तो कभी नहीं बोलती हूं। जरा सुन लें। बाद में आप कहें कि मेरी बात उचित है या नहीं।

श्री उग्रसेन : हैदराबाद पर कराइये, मुरादाबाद पर कराइये, सुन क्या रहे हैं।

MR. SPEAKER: What is your point of order?

श्री कंवर लाल गुप्त : मैंने एक कॉलिंग एटेंशन दिया था। मैं हैदराबाद गया हूं। अब वहां पर आर्मी को बुलाया गया है। इससे सेंटर का उसमें दखल हो गया है। वहां पर लोगों को भूना जा रहा है, माइनो-

[श्री कंवर लाल गुप्त]

स्टीज को भूना जा रहा है। वहां पर हालत बहुत खराब है। कांस्टीट्यूशनल ब्रेक डाउन हो गया है। वहां कोई मशीनरी काम नहीं कर रही है। वह चीज हाउस के परब्यू में आती है।

I condemn the State Government with all emphasis at my command that there is no law and order there. You must discuss the whole question.

MR. SPEAKER: If there is any breach of rule, please tell me that. I have heard you earlier. That is not a point of order. (Interruptions).

श्री गौरी शंकर राय (गाजीपुर) :
ये वहां की हैं। इनकी बात सुन ली जाए।

MR. SPEAKER: She was making some complaints. But that is not a point of order. At present I am only seeing the legal aspect as to whether it can be taken up or not.

SHRI KANWAR LAL GUPTA: Army has been called. C.R.P. has been called... (Interruptions).

MR. SPEAKER: That is not a point of order.

SHRI D. N. TIWARY (Gopalganj): Weak voices should be heard. But that is not done. (Interruptions).

SHRI SAUGATA ROY: They are going into the merits of the case... (Interruptions). Whether it is Hyderabad or Moradabad we say it is the duty of the Central Government to protect the minorities in this country. In both cases, there have been atrocities on the minorities and when the State government failed to do that, we must have a discussion in this House... (Interruptions) we are not interested in precedents... (Interruptions).

MR. SPEAKER: Since the House is excited, we shall adjourn for 15 minutes.

12.17 hrs.

The Lok Sabha adjourned for fifteen minutes.

The Lok Sabha re-assembled at Thirty Four Minutes past Twelve of the Clock.

[MR. SPEAKER in the Chair]

MR. SPEAKER: I think by this time all of us have cooled down. Papers to be laid on the Table.

PAPERS LAID ON THE TABLE

COMPANIES (ACCEPTANCE OF DEPOSITS) AMENDMENT RULES, 1978

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): I beg to lay on the Table a copy of the Companies (Acceptance of Deposits) Amendment Rules, 1978, (Hindi and English versions) published in Notification No. G.S.R. 200 (E) in Gazette of India dated the 30th March, 1978, under sub-section (3) of section 642 of the Companies Act, 1956. [Placed in Library. See No. LT-1984/78].

DETAILED DEMANDS FOR GRANTS OF THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND DEPARTMENT OF CULTURE FOR 1978-79

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): I beg to lay on the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Education and Social Welfare for 1978-79. [Placed in Library. See No. LT-1985/78].

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Culture for 1978-79. [Placed in Library. See No. LT-1986/78].